



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 670 দিশপুৰ, সোমবাৰ, 10 অক্টোবৰ, 2022, 18 আহিন, 1944 (শক)

No. 670 Dispur, Monday, 10th October, 2022, 18th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 7th October, 2022

No. LGL.198/2022/15.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 30th September, 2022 is hereby published for general information.

ASSAM ACT NO. XXXIII OF 2022

(Received the assent of the Governor on 30th September, 2022)

THE ASSAM REPEALING ACT, 2022

AN ACT

to repeal certain enactments.

Preamble

Whereas it is expedient to repeal certain enactment as specified in the Schedule;

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam Repealing Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal of certain enactments

2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

General Savings

3. The repeal by this Act of any Act in which such enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy any or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not existing or in force.